

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 13/TT/2023

- Subject** : Petition for determination of transmission tariff for 2021-22 to 2023-24 in respect of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end transmission system constructed, maintained and operated by Adani Transmission (India) Limited.
- Date of Hearing** : 6.4.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Adani Transmission (India) Limited
- Respondents** : Powergrid Corporation of India Limited and Ors.
- Parties Present** : Shri Bhavesh Kundazia, ATIL
Shri Naresh Desai, ATIL

Record of Proceedings

The present petition is filed by Adani Transmission (India) Limited (ATL) for determination of transmission tariff in respect of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end for 2021-22 to 2023-24 in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. The transmission system is constructed, maintained and operated by the Petitioner.

2. The representative of the Petitioner made the following submissions:
- (a) ATL was granted Transmission Licence by the Commission vide order dated 29.7.2013 in Petition No. 44/TL/2012 in respect of dedicated transmission lines and associated bays for certain assets as part of ISTS. Later, the Petitioner, ATL, filed Petition No. 118/TL/2019 for amendment of the transmission licence pursuant to recommendations of Empowered Committee of Transmission (ECT) dated 21.12.2018, which recommended installation of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end under compressed time schedule through regulated



tariff mechanism (RTM) and the Commission vide order dated 7.10.2019 in Petition No. 118/TL/2019 allowed amendment of the transmission licence as sought by the Petitioner.

- (b) The Petitioner claimed cost of 12 Ohm series reactors at Mohindergarh HVDC terminal in Petition No. 216/TT/2020 and the Commission vide order dated 21.1.2022 observed that 12 Ohm series reactors has been incorporated in the revised scope of the transmission project by way of amendment of the transmission licence of the Petitioner and directed the Petitioner to submit a fresh petition for approval of tariff for 12 Ohm series line reactors as a separate asset as per the provisions of the 2019 Tariff Regulations. Hence, the present petition is filed by the Petitioner.
- (c) The Petitioner has completed trial operation of 12 Ohm series line reactors installed on Circuit-I and Circuit-II on 29.3.2022 and 15.3.2022 respectively and received certification of the same from Power System Operation Corporation Limited on 8.4.2022. The Petitioner declared commercial operation of 12 Ohm series reactors on 30.3.2022.

3. In response to a query of the Commission, the representative of the Petitioner submitted that in principle approval by the Board of Directors of the Petitioner was obtained on 21.11.2019 for 12 Ohm series line reactor in Mohindergarh-Dhanonda 400 kV D/C line circuit-I and Circuit-II at Mohindergarh end.

4. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit by 28.4.2023, with advance copy of the same to the Respondents:

- (a) Final Investment Approval/ Revised Cost Estimate by the Board of Directors/ competent Authority of the Petitioner.
- (b) CEA Energisation Certificate for the instant asset.
- (c) The SCOD of the instant asset.
- (d) Details of the bidding process conducted by the Petitioner for award of the contract for execution of the instant line reactors like, number of participants, price quoted/discovered, etc. and the Letter of Award.
- (e) Justification of time over-run and cost over-run, if any, together with supporting documents including Form-12.
- (f) Justification for the claimed capital cost.
- (g) Element-wise break-up of cost as per original estimates in Form-5.
- (h) Auditor's Certificate indicating hard cost, IDC and IEDC as well as element-wise costs (i.e. land, building, transmission line, sub-station, communication system), capital cost as on COD and year wise projected ACE.
- (i) As per Form-6, debt equity ratio as on COD is 66:34 whereas in Form-9C, there is no loan as on COD. Further, the Petitioner has borrowed funds for additional capitalisation through inter-Company



transfer and, therefore, there is mismatch in Forms. The Petitioner is directed to clarify the same.

5. The Commission further directed the Respondents to file their reply by 12.5.2023 and the Petitioner to file rejoinder to the reply of Respondents, if any, by 26.5.2023. The Commission also directed the Petitioner to impleaded all the beneficiaries and Central Transmission Utility of India Limited (CTUIL), if not already impleaded by 28.4.2023.

6. The matter to be listed for further hearing on 6.6.2023.

By order of the Commission

Sd/
(V. Sreenivas)
Joint Chief (Law)

